COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 120 OF 2016 &
IA NO. 272 OF 2016

Dated: 23rd August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Kamachi Sponge & Power Corporation Ltd. .....Appellant(s)

Vs.

Tamil Nadu Generation and Distribution Corpn. Ltd. & Anr. .....Respondent(s)

Counsel for the Appellant(s) : Mr. N.L. Rajah
Mr. Harshal

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

ORDER

Admit. Issue notice. Mr. Vallinayagam takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 19.10.2016. Dasti, in addition, is permitted.

List the matter on ***19.10.2016.*** In the meantime, learned counsel for the respondents may file reply on or before 21.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.10.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk